

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Decision

MEETING NUMBER : 14/82-ALC4/2008 MEETING DATE : 01.07.2008

The Meeting No.14/09 in the year 2008-09 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 was held on **01.07.2008** under the Chairmanship of Export Commissioner, Shri Sanjay Rastogi in his chamber.

Following members were present:-

1. Shri Jasbir Singh, IA, Chemical Division, C & PC
2. Shri D.N. Mathur, Dy. IA, PI Division, C & PC.
3. Dr. S.K. Sharma, AD, Deptt. of MSME
4. Shri Rajinder Pal Singh, Dy. DGFT
5. Shri Shyam Lal, FTDO

1	Case No.:5/5/82-ALC4/2008	Party Name:PI INDUSTRIES LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Rejected
	HQ File :01/82/050/00065/AM09/	RLA File :13/24/040/00004/AM05/	Lic.No/Date:1310015370 30.07.2004	
	Decision :Committee considered case as per agenda and observed that RA/firm were requested to furnish copy of Application alongwith complete relevant details as per Appendix 33 and chronological events in respect of this licence vide letter dated 21.05.2008, but no reply has been received and in absence of application and other relevant details, norms can not be fixed. It was, therefore, decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

2	Case No.:61/24/87-ALC1/2007	Party Name:ALEMBIC LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Approved
	HQ File :01/87/050/00084/AM06/	RLA File :34/24/040/00007/AM06/	Lic.No/Date:3410013261 27.04.2005	
	Decision :Case has already been approved by NC in its 9/09 meeting held on 27.05.2008.			

3	Case No.:109/21/82-ALC4/2007	Party Name:M/S/ SKYLINK CHEMICALS PVT. LTD.,	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Approved
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HQ File :01/82/050/00154/AM06/	RLA File :24/80/040/00025/AM06/	Lic.No/Date:2410014098 20.05.2005	
Decision : Case has already been approved by NC in its 9/09 meeting held on 27.05.2008.			

4	Case No.:39/22/83-ALC1/2006	Party Name:SAI LIFE SCIENCES LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Rejected
	HQ File :01/83/050/00484/AM07/	RLA File :09/24/040/00152/AM07/	Lic.No/Date:0910027096 01.08.2006	
	Decision :Committee considered case as per agenda and observed that RA/firm were requested to furnish a copy of application alongwith copy of DML vide letter dated 12.05.2008, but no reply has been received and norms can not be fixed in absence of application and DML. Accordingly, it was decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

5	Case No.:29/29/82-ALC1/2006	Party Name:INNOVASSYNTH TECHNOLOGIES (INDIA) LTD.	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Rejected
	HQ File :01/82/050/01010/AM07/	RLA File :03/94/040/00604/AM07/	Lic.No/Date:0310400933 25.09.2006	
	Decision : Case has already been rejected by NC in its 13/09 meeting held on 24.06.2008.			

6	Case No.:579/21/82-ALC4/2007	Party Name:KUMAR ORGANIC PRODUCTS LIMITED,	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Approved									
	HQ File :01/82/050/01174/AM07/	RLA File :07/24/040/00449/AM07/	Lic.No/Date:0710047985 19.10.2006										
	Decision :Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.15022/55/2002/Ch.II dated 11.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>Zinc Pyrithione Assay (98%)</td><td>1 Kg.</td><td>1.</td><td>2 Chloro Pyridine (Purity 85%)</td><td>1.20 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Zinc Pyrithione Assay (98%)	1 Kg.	1.	2 Chloro Pyridine (Purity 85%)
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product									
Zinc Pyrithione Assay (98%)	1 Kg.	1.	2 Chloro Pyridine (Purity 85%)	1.20 kg/kg									

7	Case No.:537/24/87-ALC1/2007	Party Name:ALKALOIDS CORP	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Approved
	HQ File :01/87/050/00857/AM07/	RLA File :02/24/040/00272/AM07/	Lic.No/Date:0210096770 29.12.2006	
	Decision :Case has already approved by NC in its 9/09 meeting held on 27.05.2008.			

8	Case No.:931/21/82-ALC4/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case approved																								
	HQ File :01/82/050/01786/AM07/	RLA File :07/24/040/00700/AM07/	Lic.No/Date:0710050524 12.03.2007																									
	Decision :Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/30/2004/Ch.II dated 07.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>Magnesium Citrate</td><td>1 Kg.</td><td>1.</td><td>Citric Acid</td><td>1.100 kg/kg</td></tr> <tr> <td>Calcium Citrate</td><td>1 Kg.</td><td>1.</td><td>Citric Acid</td><td>0.792 kg/kg</td></tr> <tr> <td>Zinc Citrate</td><td>1 Kg.</td><td>1.</td><td>Citric Acid</td><td>1.100 kg/kg</td></tr> <tr> <td>Potassium Citrate</td><td>1 Kg.</td><td>1.</td><td>Citric Acid</td><td>0.885 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Magnesium Citrate	1 Kg.	1.	Citric Acid	1.100 kg/kg	Calcium Citrate	1 Kg.	1.	Citric Acid	0.792 kg/kg	Zinc Citrate	1 Kg.	1.	Citric Acid	1.100 kg/kg	Potassium Citrate	1 Kg.	1.	Citric Acid
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product																								
Magnesium Citrate	1 Kg.	1.	Citric Acid	1.100 kg/kg																								
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Zinc Citrate	1 Kg.	1.	Citric Acid	1.100 kg/kg																								
Potassium Citrate	1 Kg.	1.	Citric Acid	0.885 kg/kg																								

9	Case No.:7/2/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/01804/AM07/	RLA File :03/94/040/01443/AM07/	Lic.No/Date:0310422972 13.03.2007	Defer Date: 29.07.2008
	Decision :Committee decided to defer case for 29.07.2008 for comments of PI Division.			

10	Case No.:70/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00406/AM08/	RLA File :03/94/040/00250/AM08/	Lic.No/Date:0310432136 08.06.2007	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of PI Division.			

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Case No.:682/24/83-ALC1/2007	Party Name:SALICYLATES & CHEMICALS P.LTD.	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Approved	
HQ File :01/83/050/00526/AM08/	RLA File :09/24/040/00074/AM08/	Lic.No/Date:0910030570 15.06.2007		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/24/2006/Ch.II dated 30.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Saligerm G2 Mixture containing: Propylene Glycol: 56% Diazolidinyl Urea: 30% Methyl Hydroxy Benzoate: 11% Propyl Hydroxy Benzoate: 3%	1 Kg.	1.	Propylene Glycol	0.560 kg/kg
		2.	Diazolidinyl Urea	0.300 kg/kg
		3.	Para Hydroxy Benzoic Acid	0.108 kg/kg
		4.	Methanol	0.055 kg/kg
		5.	Para Hydroxy Benzoic Acid	0.025 kg/kg
		6.	n-Propanol	0.0141 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

12	Case No.:82/19/83-ALC1/2007	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/83/050/00641/AM08/	RLA File :03/95/040/00229/AM08/	Lic.No/Date:0310433835 25.06.2007	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of Chemical Division.			

13	Case No.:728/24/83-ALC1/2007	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/83/050/00615/AM08/	RLA File :04/24/040/00111/AM08/	Lic.No/Date:0410090132 28.06.2007	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of PI Division.			

14	Case No.:727/24/83-ALC1/2007	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/83/050/00614/AM08/	RLA File :04/24/040/00112/AM08/	Lic.No/Date:0410090131 28.06.2007	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of PI Division.			

15	Case No.:730/24/83-ALC1/2007	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/83/050/00623/AM08/	RLA File :09/24/040/00120/AM08/	Lic.No/Date:0910030686 29.06.2007	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of PI Division.			

16	Case No.:19/23/83-ALC1/2007	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/83/050/00655/AM08/	RLA File :07/24/040/00234/AM08/	Lic.No/Date:0710052301 04.07.2007	Defer Date: 29.07.2008
	Decision :Committee considered case as per agenda and observed that comments are not forthcoming from DGHS. It was, therefore, decided to send a D.O. letter to DGHS at the level of Export Commissioner. Accordingly, case was deferred for 29.07.2008.			

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Case No.:906/24/83-ALC1/2007	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Approved	
HQ File :01/83/050/00916/AM08/	RLA File :03/95/040/01472/AM07/	Lic.No/Date:0310436843 19.07.2007		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/25/2007-PI-III dated 10.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Setralone (Tetralone)	1 Kg.	1.	1-Naphthol	0.95 kg/kg
		2.	Aluminium Chloride	0.53 kg/kg
		3.	Methanol	1.18 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

18	Case No.:86/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00422/AM08/	RLA File :03/94/040/00524/AM08/	Lic.No/Date:0310440273 21.08.2007	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of PI Division.			

19	Case No.:7/25/83-ALC1/2007	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/83/050/01032/AM08/	RLA File :09/24/040/00231/AM08/	Lic.No/Date:0910031314 29.08.2007	Defer Date: 29.07.2008
	Decision :Committee decided to forward a copy of application to PI Division for their comments. Accordingly, case was deferred for 29.07.2008.			

20	Case No.:28/27/83-ALC1/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Approved									
	HQ File :01/83/050/01102/AM08/	RLA File :07/24/040/00172/AM08/	Lic.No/Date:0710053150 03.09.2007										
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/30/2004/Ch.II dated 07.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>Calcium Levulinate</td><td>1 Kg.</td><td>1.</td><td>Levulinic Acid</td><td>1.123 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Calcium Levulinate	1 Kg.	1.	Levulinic Acid
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product									
Calcium Levulinate	1 Kg.	1.	Levulinic Acid	1.123 kg/kg									

21	Case No.:54/27/83-ALC1/2007	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/83/050/01128/AM08/	RLA File :03/94/040/00525/AM08/	Lic.No/Date:0310441978 06.09.2007	Defer Date: 29.07.2008
	Decision :Committee considered case as per agenda and observed that firm was requested to furnish technical details vide letter dated 20.06.2008, but no reply has been received. Committee, therefore, decided to await reply of firm and defer case for 29.07.2008.			

22	Case No.:61/27/83-ALC1/2007	Party Name:APITHECARY PHARMA PVT LTD.	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Approved
	HQ File :01/83/050/01135/AM08/	RLA File :09/24/040/00147/AM08/	Lic.No/Date:0910031443 07.09.2007	
	Decision :Case has already been approved by NC in its 7/09 meeting held on 13.05.2008.			

23	Case No.:72/27/83-ALC1/2007	Party Name:LUPIN LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/83/050/01146/AM08/	RLA File :03/95/040/00570/AM08/	Lic.No/Date:0310442436 11.09.2007	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of PI Division.			

24	Case No.:93/27/83-ALC1/2007	Party Name:SOLARIS CHEMTECH LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/83/050/01167/AM08/	RLA File :34/24/040/00119/AM08/	Lic.No/Date:3410019636 14.09.2007	Defer Date: 15.07.2008
	Decision : Committee decided to defer case for 15.07.2008 for comments of Chemical Division.			

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Case No.:163/27/83-ALC1/2007	Party Name:SRI KRISHNA DRUGS LIMITED.,	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Approved
HQ File :01/83/050/01237/AM08/	RLA File :09/24/040/00145/AM08/	Lic.No/Date:0910031618 26.09.2007	

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/07/2008-PI-III dated 26.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Folic Acid	1 Kg.	1.	Para Nitro Benzoic Acid	1.40 kg/kg
		2.	Mono Sodium Glutamate	1.567 kg/kg
		3.	Hydrazine Hydrate	1.52 kg/kg
		4.	Sodium Metal	0.63 kg/kg

RA concerned may take further necessary action as per above decision of NC.

26	Case No.:189/27/83-ALC1/2007	Party Name:KESHAHA ORGANICS PVT. LTD.,	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Rejected
	HQ File :01/83/050/01263/AM08/	RLA File :03/94/040/00595/AM08/	Lic.No/Date:0310444705 01.10.2007	
	Decision :Committee considered case as per agenda and observed that firm was requested to furnish technical details as per Appendix 33 vide letter dated 22.05.2008, but no reply has been received and norms can not be fixed in absence of required technical details. Accordingly, it was decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

27	Case No.:95/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00431/AM08/	RLA File :03/94/040/00674/AM08/	Lic.No/Date:0310445040 03.10.2007	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of PI Division.			

28	Case No.:101/42/82-ALC4/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Approved																			
	HQ File :01/82/050/00437/AM08/	RLA File :07/24/040/00454/AM08/	Lic.No/Date:0710053786 12.10.2007																				
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/30/2004/Ch.II dated 07.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>Ferrous Lactate</td><td>1 Kg.</td><td>1.</td><td>Lactic Acid</td><td>1.200 kg/kg</td></tr> <tr> <td>Magnesium Lactate (Dihydrate)</td><td>1 Kg.</td><td>1.</td><td>Lactic Acid</td><td>1.200 kg/kg</td></tr> <tr> <td>Magnesium Lactate Gluconate</td><td>1 Kg.</td><td>1.</td><td>Lactic Acid</td><td>0.230 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC. The firm may be advised to furnish production & consumption data in respect of Zinc Lactate & Calcium Lactate Gluconate duly certified by Central Excise Authority.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Ferrous Lactate	1 Kg.	1.	Lactic Acid	1.200 kg/kg	Magnesium Lactate (Dihydrate)	1 Kg.	1.	Lactic Acid	1.200 kg/kg	Magnesium Lactate Gluconate	1 Kg.	1.	Lactic Acid
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product																			
Ferrous Lactate	1 Kg.	1.	Lactic Acid	1.200 kg/kg																			
Magnesium Lactate (Dihydrate)	1 Kg.	1.	Lactic Acid	1.200 kg/kg																			
Magnesium Lactate Gluconate	1 Kg.	1.	Lactic Acid	0.230 kg/kg																			

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Case No.:102/42/82-ALC4/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status: Case Approved	
HQ File :01/82/050/00438/AM08/	RLA File :07/24/040/00455/AM08/	Lic.No/Date:0710053787 12.10.2007		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/30/2004/Ch.II dated 07.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Magnesium Orotate	1 Kg.	1.	Orotic Acid	1.100 kg/kg
Calcium Orotate	1 Kg.	1.	Orotic Acid	1.000 kg/kg
Potassium Orotate	1 Kg.	1.	Orotic Acid	1.000 kg/kg
Zinc Orotate	1 Kg.	1.	Orotic Acid	1.000 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

30	Case No.:51/30/83-ALC1/2007	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/83/050/01420/AM08/	RLA File :09/24/040/00276/AM08/	Lic.No/Date:0910031879 24.10.2007	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of PI Division.			

31	Case No.:53/30/83-ALC1/2007	Party Name:MANTENA LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status: Case Deferred
	HQ File :01/83/050/01422/AM08/	RLA File :09/24/040/00560/AM07/	Lic.No/Date:0910031881 24.10.2007	Defer Date: 29.07.2008
	Decision :Committee decided to defer case for 29.07.2008 for comments of PI Division.			

32	Case No.:106/42/82-ALC4/2007	Party Name:LUPIN LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00442/AM08/	RLA File :03/95/040/00604/AM08/	Lic.No/Date:0310447771 25.10.2007	Defer Date: 29.07.2008
	Decision :Committee observed that the firm has furnished the information which has been forwarded to PI Division and their comments for			

adhoc norms. Accordingly, case was deferred for 29.07.2008.

33	Case No.:53/32/83-ALC1/2007	Party Name:GEM AROMATICS PVT.LTD.	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Rejected
	HQ File :01/83/050/01475/AM08/	RLA File :03/94/040/00796/AM08/	Lic.No/Date:0310448601 31.10.2007	
	Decision :Committee considered case as per agenda and observed that firm was requested to furnish information regarding purity of import and export items vide letter dated 06.05.2008, but no reply has been received and norms can not be fixed in absence of required information. Accordingly, it was decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

34	Case No.:34/32/83-ALC1/2007	Party Name:ATUL LTD.	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Approved
	HQ File :01/83/050/01456/AM08/	RLA File :08/24/040/00192/AM08/	Lic.No/Date:0810068206 31.10.2007	
	Decision : Case has already been approved by NC in its 13/09 meeting held on 24.06.2008.			

35	Case No.:101/32/83-ALC1/2007	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Rejected
	HQ File :01/83/050/01523/AM08/	RLA File :05/24/040/00477/AM08/	Lic.No/Date:0510211702 06.11.2007	
	Decision :Committee considered case as per agenda and observed that firm was requested to furnish end use of export product alongwith technical details as per Appendix 33 vide letter dated 22.05.2008, but no reply has been received and norms can not be fixed in absence of required information. Accordingly, it was decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

36	Case No.:90/32/83-ALC1/2007	Party Name:VITAL LABORATORIES PVT. LTD.	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Approved
	HQ File :01/83/050/01512/AM08/	RLA File :03/95/040/00683/AM08/	Lic.No/Date:0310449450 06.11.2007	
	Decision :Case has already been approved by NC in its 9/09 meeting held on 27.05.2008.			

37	Case No.:4/33/83-ALC1/2007	Party Name:ALKALOIDS CORPORATION	Meet No/Date:14/82-ALC4/2008	Status:Case
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		01.07.2008	Approved
HQ File :01/83/050/01533/AM08/	RLA File :02/24/040/00216/AM08/	Lic.No/Date:0210105867 07.11.2007	
Decision :Case has already been approved by NC in its 9/09 meeting held on 27.05.2008.			

38

Case No.:22/33/83-ALC1/2007	Party Name:SHODHANA LABORATORIES LTD.	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Approved	
HQ File :01/83/050/01551/AM08/	RLA File :09/24/040/00332/AM08/	Lic.No/Date:0910032055 12.11.2007		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/02/2008-PI-III dated 23.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
2-(2-Methoxy Phenoxy) Ethylamine Raw Material	1 Kg.	1.	Guaiacol (Orthomethoxy Phenol) Raw Material	1.04 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

39

Case No.:27/33/83-ALC1/2007	Party Name:SHODHANA LABORATORIES LTD.	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Approved	
HQ File :01/83/050/01556/AM08/	RLA File :09/24/040/00358/AM08/	Lic.No/Date:0910032061 13.11.2007		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/02/2008-PI-III dated 23.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
2-(2-Methoxy Phenoxy) Ethylamine Raw Material	1 Kg.	1.	Guaiacol (Orthomethoxy Phenol) Raw Material	1.04 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

40	Case No.:1/38/83-ALC1/2007	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/83/050/01563/AM08/	RLA File :04/24/040/00281/AM08/	Lic.No/Date:0410092096 15.11.2007	Defer Date: 29.07.2008
	Decision :Committee decided to defer case for 29.07.2008 for comments of PI Division.			

41	Case No.:110/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00446/AM08/	RLA File :03/94/040/00857/AM08/	Lic.No/Date:0310450548 16.11.2007	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of PI Division.			

42	Case No.:111/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00447/AM08/	RLA File :03/94/040/00860/AM08/	Lic.No/Date:0310450692 19.11.2007	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of PI Division.			

43	Case No.:8/40/81-ALC2/2007	Party Name:ULTRA-TECH INDIA LTD.	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/81/050/00446/AM08/	RLA File :03/95/040/00813/AM08/	Lic.No/Date:0310450707 19.11.2007	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of PI Division.			

44	Case No.:26/6/82-ALC4/2008	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00109/AM09/	RLA File :03/95/040/00753/AM08/	Lic.No/Date:0310450853 20.11.2007	Defer Date: 29.07.2008
	Decision :Committee decided to remind PC Division for their comments. Accordingly, case was deferred for 29.07.2008.			

45	Case No.:110/6/82-ALC4/2008	Party Name:BIO-TECH OPHTHALMICS PVT. LTD.,	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Closed
	HQ File :01/82/050/00193/AM09/	RLA File :08/91/040/00413/AM08/	Lic.No/Date:0810068568 20.11.2007	

Decision :Case has already been closed by NC in its 11/82 meeting held on 10.06.2008 on the basis of information furnished by RA that licence was issued under para 6 of General Note.

46	Case No.:111/6/82-ALC4/2008	Party Name:BIO-TECH OPHTHALMICS PVT. LTD.,	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Closed
	HQ File :01/82/050/00194/AM09/	RLA File :08/91/040/00412/AM08/	Lic.No/Date:0810068572 20.11.2007	
	Decision : Case has already been closed by NC in its 11/82 meeting held on 10.06.2008 on the basis of information furnished by RA that licence was issued under para 6 of General Note.			

47	Case No.:68/39/83-ALC1/2007	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/83/050/01647/AM08/	RLA File :04/24/040/00289/AM08/	Lic.No/Date:0410092451 30.11.2007	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of PI Division.			

48	Case No.:138/39/83-ALC1/2007	Party Name:LUPIN LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/83/050/01717/AM08/	RLA File :03/95/040/00892/AM08/	Lic.No/Date:0310453332 10.12.2007	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of PI Division.			

49	Case No.:173/39/83-ALC1/2007	Party Name:CIPLA LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/83/050/01752/AM08/	RLA File :03/94/040/00853/AM08/	Lic.No/Date:0310453734 12.12.2007	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of PI Division.			

50	Case No.:74/45/82-ALC4/2007	Party Name:SHREE BANKEY BEHARI LAL BOARD MILLS	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Rejected
	HQ File :01/82/050/00537/AM08/	RLA File :05/24/040/00727/AM08/	Lic.No/Date:0510213720 18.12.2007	
	Decision :Committee considered case as per agenda and observed that firm was requested to furnish technical details vide C&PC letter No.14010/88/2004-Ch.II dated 21.04.2008, but no reply has been received and norms can not be fixed in absence of required technical details. Accordingly, it was decided to close the case.			

RA concerned may take further necessary action as per above decision of NC.

51	Case No.:37/6/82-ALC4/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00120/AM09/	RLA File :03/95/040/00916/AM08/	Lic.No/Date:0310455865 31.12.2007	Defer Date: 29.07.2008
Decision : Committee decided to defer case for 29.07.2008 for comments of Chemical Division.				

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Case No.:1/47/82-ALC4/2007	Party Name:KUMAR ORGANIC PRODUCTS LIMITED,	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Approved	
HQ File :01/82/050/00594/AM08/	RLA File :07/24/040/00669/AM08/	Lic.No/Date:0710055191 01.01.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.15022/55/2002/Ch.II dated 11.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Zinc Pyrithione Assay (48-50%)	1 Kg.	1.	2 Chloro Pyridine (Purity 85%)	0.600 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

53	Case No.:12/42/83-ALC1/2007	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/83/050/01788/AM08/	RLA File :22/24/040/00053/AM08/	Lic.No/Date:2210007356 04.01.2008	Defer Date: 29.07.2008
Decision : Committee decided to defer case for 29.07.2008 for comments of PI Division.				

54	Case No.:8/47/82-ALC4/2007	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Approved
	HQ File :01/82/050/00601/AM08/	RLA File :05/24/040/00718/AM08/	Lic.No/Date:0510214784 10.01.2008	

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/51/2008-PI-III dated 27.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Cefpodoxime Proxetil	1 Kg.	1.	7 AVCA (7-Amino Cephalosporanic Acid	0.998 kg/kg
		2.	Sulpholane	1.29 kg/kg
		3.	MEAM	0.998 kg/kg
		4.	Triethylamine	0.562 kg/kg
		5.	1 Chloroethyl Isopropyl carbonate	0.558 kg/kg
		6.	1,8 Diazabicyclo (5.4.0) under 7-ENE	0.341 kg/kg
		7.	Acetone	0.877 kg/kg
		8.	Dichloro Methane (Methylene Chloride)	7.865 kg/kg
		9.	N,N-Dimethyl Acetamide	2.314 kg/kg
		10.	Methanol	0.445 kg/kg
		11.	Boron trifluoride	1.10 kg/kg

RA concerned may take further necessary action as per above decision of NC.

55	Case No.:40/45/82-ALC4/2007	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Approved
	HQ File :01/82/050/00503/AM08/	RLA File :02/24/040/00285/AM08/	Lic.No/Date:0210108551 25.01.2008	
	Decision :Case has already been approved by NC in its 13/09 meeting held on 24.06.2008.			

56	Case No.:38/6/82-ALC4/2008	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00121/AM09/	RLA File :03/94/040/00957/AM08/	Lic.No/Date:0310459411 29.01.2008	Defer Date: 29.07.2008
	Decision :Committee considered case as per agenda and observed that PC Division vide their letter No.46011/16/2008-PC.II dated 19.06.2008			

has called for technical information from firm. It was, therefore, decided to await reply of firm and defer the case for 29.07.2008.

57	Case No.:36/6/82-ALC4/2008	Party Name:ULTRA-TECH INDIA LTD.	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00119/AM09/	RLA File :03/95/040/01080/AM08/	Lic.No/Date:0310459552 30.01.2008	Defer Date: 29.07.2008
	Decision :Committee decided to defer case for 29.07.2008 for comments of PI Division.			

58	Case No.:26/45/82-ALC4/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Approved																				
	HQ File :01/82/050/00489/AM08/	RLA File :07/24/040/00593/AM08/	Lic.No/Date:0710055673 31.01.2008																					
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/30/2004/Ch.II dated 07.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="2">Calcium Lactobionate</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Lactose</td><td>1.173 kg/kg</td></tr> <tr> <td>2.</td><td>Calcium Carbonate</td><td>0.138 kg/kg</td></tr> <tr> <td rowspan="2">Calcium Bromolactobionate</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Lactose</td><td>1.162 kg/kg</td></tr> <tr> <td>2.</td><td>Calcium Carbonate</td><td>0.450 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC. The firm may be advised to furnish production & consumption data in respect of export product Calcium Glubionate duly certified by Central Excise Authority.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Calcium Lactobionate	1 Kg.	1.	Lactose	1.173 kg/kg	2.	Calcium Carbonate	0.138 kg/kg	Calcium Bromolactobionate	1 Kg.	1.	Lactose	1.162 kg/kg	2.	Calcium Carbonate
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product																				
Calcium Lactobionate	1 Kg.	1.	Lactose	1.173 kg/kg																				
		2.	Calcium Carbonate	0.138 kg/kg																				
Calcium Bromolactobionate	1 Kg.	1.	Lactose	1.162 kg/kg																				
		2.	Calcium Carbonate	0.450 kg/kg																				

59	Case No.:5/47/82-ALC4/2007	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00598/AM08/	RLA File :09/24/040/00497/AM07/	Lic.No/Date:0910032864 01.02.2008	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of Chemical Division.			

60	Case No.:27/6/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
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HQ File :01/82/050/00110/AM09/	RLA File :03/94/040/01099/AM08/	Lic.No/Date:0310459961 04.02.2008	Defer Date: 29.07.2008
Decision : Committee decided to defer case for 29.07.2008 for comments of PI Division.			

61

Case No.:35/6/82-ALC4/2008	Party Name:S M B CORPORATION OF INDIA		Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Approved
HQ File :01/82/050/00118/AM09/	RLA File :03/95/040/01077/AM08/		Lic.No/Date:0310459943 04.02.2008	
Decision :Committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Surgical Suture, Non Absorbable Braided Silk Suture BO/USP	1 Yards	1.	Black Braided Silk Silicon Coated Suture in Roll Form	1.01 Yards
		2.	Chevron Pouches Plain Uncoated Tyvek EZ Peel Film	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

62	Case No.:3/47/82-ALC4/2007	Party Name:VASANT CHEMICALS LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Approved
	HQ File :01/82/050/00596/AM08/	RLA File :09/24/040/00463/AM08/	Lic.No/Date:0910032874 05.02.2008	
	Decision :Case has already been approved by NC in its 13/09 meeting held on 24.06.2008.			

63	Case No.:29/6/82-ALC4/2008	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00112/AM09/	RLA File :03/94/040/01032/AM08/	Lic.No/Date:0310460255 06.02.2008	Defer Date: 29.07.2008
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/107/2007-PI-III dated 03.06.2008 decided to call for the following information from firm:- 1) Copy of Drug Manufacturing Licence or permission to manufacture for export/deemed export. 2) Percentage yield on molar basis for each stage of manufacturing process. 3) Technical literature in support of conversion yields envisaged for working out the norms.			

Accordingly, case was deferred for 29.07.2008.

64	Case No.:1/2/85-ALC3/2008	Party Name:AVIGNON EXIM PVT.LTD.,	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Rejected
	HQ File :01/85/050/00001/AM09/	RLA File :03/94/040/01019/AM08/	Lic.No/Date:0310460950 14.02.2008	
	Decision :Committee considered case as per agenda and observed that after taking into account value of indigenous material, positive value addition can not be achieved. It was, therefore, decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

65	Case No.:17/46/82-ALC4/2007	Party Name:ARCH PHARMALABS LTD	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00571/AM08/	RLA File :03/94/040/01117/AM08/	Lic.No/Date:0310461019 14.02.2008	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of PI Division.			

66	Case No.:27/46/82-ALC4/2007	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00581/AM08/	RLA File :03/95/040/01105/AM08/	Lic.No/Date:0310460988 14.02.2008	Defer Date: 29.07.2008
	Decision :Committee decided to remind PC Division for their comments. Accordingly, case was deferred for 29.07.2008.			

67	Case No.:16/46/82-ALC4/2007	Party Name:FINE ORGANIC INDUSTRIES(MUMBAI) PVT. LTD.	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00570/AM08/	RLA File :03/94/040/01154/AM08/	Lic.No/Date:0310461283 15.02.2008	Defer Date: 29.07.2008
	Decision :Committee decided to forward a copy of application to Chemical Division for their comments. Accordingly case was deferred for 29.07.2008.			

68	Case No.:26/46/82-ALC4/2007	Party Name:SCITECH SPECIALITIES PVT. LTD.	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Approved
	HQ File :01/82/050/00580/AM08/	RLA File :03/95/040/01130/AM08/	Lic.No/Date:0310461460 18.02.2008	

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/23/2008/Ch.II dated 13.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Cevamune Tablets Each 20 gm Cevamune Effervescent Tablet containing: Citric Acid 4.54 gm Sodium Bicarbonate Anhydrous 6.92 gm; and Brilliant Blue FCF dye 1.24 gm	1 No.	1.	Citric Acid	4.66 gm/tablet
		2.	Sodium Bicarbonate Anhydrous	7.10 gm/tablet
		3.	Brilliant Blue FCF dye	1.24 gm/tablet

RA concerned may take further necessary action as per above decision of NC.

69	Case No.:18/46/82-ALC4/2007	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00572/AM08/	RLA File :03/94/040/01120/AM08/	Lic.No/Date:0310461653 19.02.2008	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of Chemical Division.			

70	Case No.:4/47/82-ALC4/2007	Party Name:SUDERSHAN LABORATORIES LTD.	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00597/AM08/	RLA File :09/24/040/00523/AM08/	Lic.No/Date:0910033012 19.02.2008	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of Chemical Division.			

71	Case No.:36/14/82-ALC4/2008	Party Name:ESTELLE CHEMICALS PVT LTD	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00588/AM09/	RLA File :31/24/040/00370/AM08/	Lic.No/Date:3110032800 20.02.2008	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of Chemical Division.			

72	Case No.:54/6/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00137/AM09/	RLA File :09/24/040/00526/AM08/	Lic.No/Date:0910033127 28.02.2008	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of PI Division.			

73	Case No.:57/6/82-ALC4/2008	Party Name:CORAL DRUGS PVT. LTD.,	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00140/AM09/	RLA File :05/24/040/00884/AM08/	Lic.No/Date:0510217198 28.02.2008	Defer Date: 29.07.2008
	Decision :Committee decided to forward a copy of application to Department of MSME for their comments. Accordingly, case was deferred for 29.07.2008.			

74	Case No.:61/6/82-ALC4/2008	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00144/AM09/	RLA File :05/24/040/00894/AM08/	Lic.No/Date:0510217254 29.02.2008	Defer Date: 29.07.2008
	Decision :Committee decided to call the firm for personal hearing on 29.07.2008. Accordingly, case was deferred for 29.07.2008.			

75	Case No.:64/6/82-ALC4/2008	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00147/AM09/	RLA File :05/24/040/00831/AM08/	Lic.No/Date:0510217272 29.02.2008	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of PI Division.			

76	Case No.:62/6/82-ALC4/2008	Party Name:SUDERSHAN LABORATORIES LTD.	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00145/AM09/	RLA File :09/24/040/00549/AM08/	Lic.No/Date:0910033166 03.03.2008	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of Chemical Division.			

77	Case No.:66/6/82-ALC4/2008	Party Name:WIN-MEDICARE PVT. LTD	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
			Lic.No/Date:0510217302	Defer Date:

	HQ File :01/82/050/00149/AM09/	RLA File :05/24/040/00235/AM08/	03.03.2008	29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of PI Division.			

78	Case No.:55/6/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00138/AM09/	RLA File :09/24/040/00565/AM08/	Lic.No/Date:0910033296 07.03.2008	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of PI Division.			

79	Case No.:129/6/82-ALC4/2008	Party Name:FMC INDIA PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00212/AM09/	RLA File :07/24/040/00820/AM08/	Lic.No/Date:0710056292 07.03.2008	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of Chemical Division.			

80	Case No.:59/6/82-ALC4/2008	Party Name:SHASUN CHEMICALS & DRUGS LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00142/AM09/	RLA File :04/24/040/00388/AM08/	Lic.No/Date:0410094353 12.03.2008	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of Chemical Division.			

81	Case No.:126/6/82-ALC4/2008	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00209/AM09/	RLA File :03/95/040/00826/AM08/	Lic.No/Date:0310464745 12.03.2008	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of Chemical Division.			

82	Case No.:118/6/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00201/AM09/	RLA File :08/24/040/00275/AM08/	Lic.No/Date:0810070672 13.03.2008	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of PI Division.			

83	Case No.:53/6/82-ALC4/2008	Party Name:KAMUD DRUGS PVT.LIMITED.,	Meet No/Date:14/82-ALC4/2008	Status:Case
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		01.07.2008	Deferred
HQ File :01/82/050/00136/AM09/	RLA File :31/24/040/00394/AM08/	Lic.No/Date:3110033090 14.03.2008	Defer Date: 29.07.2008
Decision : Committee decided to defer case for 29.07.2008 for comments of PI Division.			

84	Case No.:130/6/82-ALC4/2008	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Approved
	HQ File :01/82/050/00213/AM09/	RLA File :07/24/040/00799/AM08/	Lic.No/Date:0710056416 14.03.2008	
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/30/2004/Ch.II dated 07.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Export Qty.	Sl.No.	Import items
				Qty. allowed per unit of export product
	Magnesium Citrate	1 Kg.	1.	Citric Acid
	Calcium Citrate	1 Kg.	1.	Citric Acid
	Zinc Citrate	1 Kg.	1.	Citric Acid
	Potassium Citrate	1 Kg.	1.	Citric Acid
	RA concerned may take further necessary action as per above decision of NC.			

85	Case No.:1/2/82-ALC4/2008	Party Name:KUDUES CHEMIE LTD.,	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Approved
	HQ File :01/82/050/00616/AM08/	RLA File :22/24/040/00080/AM08/	Lic.No/Date:2210007593 20.03.2008	
	Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 11/82 meeting held on 10.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Export Qty.	Sl.No.	Import items
				Qty. allowed per unit of export product
	Caffeine (Synthetic Caffeine Anhydrous)	1kg.	1.	Crude Theophylline 80% w/w (wet) Loss on Drying NLT 15%
			2.	Caustic Soda (flakes of Lye)
				0.24 kg/kg

		3.	Dimethyl sulphate	0.68 kg/kg
		4.	Activated Carbon	0.100 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

86

Case No.:49/6/82-ALC4/2008	Party Name:HALDIA PETROCHEMICALS LTD.		Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Approved
HQ File :01/82/050/00132/AM09/	RLA File :02/24/040/00334/AM08/		Lic.No/Date:0210110893 28.03.2008	
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Petrochemicals Division vide their O.M. No.46011/54/2008-PC.II dated 23.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Benzene (from Olefin Complex)	1 MT	1.	Naphtha	1.194 MT/MT
RA concerned may take further necessary action as per above decision of NC.				

87	Case No.:65/6/82-ALC4/2008	Party Name:DEEPAK FERTILISERS & PETROCHEMICALS CORPN LTD	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Approved
	HQ File :01/82/050/00148/AM09/	RLA File :31/24/040/00417/AM08/	Lic.No/Date:3110033383 01.04.2008	
	Decision :Case has already been approved by NC in its 10/09 meeting held on 03.06.2008.			

88	Case No.:51/6/82-ALC4/2008	Party Name:HETERO LABS LTD.	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00134/AM09/	RLA File :09/24/040/00609/AM08/	Lic.No/Date:0910033526 03.04.2008	Defer Date: 29.07.2008
	Decision :Committee decided to defer case for 29.07.2008 for comments of PI Division.			

89	Case No.:50/6/82-ALC4/2008	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED		Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00133/AM09/	RLA File :04/24/040/00419/AM08/		Lic.No/Date:0410095125 07.04.2008	Defer Date: 29.07.2008

	Decision : Committee decided to defer case for 29.07.2008 for comments of PI Division.			
90	Case No.:119/6/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00202/AM09/	RLA File :08/24/040/00002/AM09/	Lic.No/Date:0810071149 08.04.2008	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of PI Division.			
91	Case No.:6/12/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00474/AM09/	RLA File :03/94/040/00104/AM09/	Lic.No/Date:0310469550 25.04.2008	Defer Date: 29.07.2008
	Decision : Committee observed that the firm has obtained Advance Authorisation for export product Inhalers and sought import of gas against the same in addition to other import items. Committee also observed that issue for allowing Ozone Depleting Substance under Advance Authorisation Scheme is under examination of Policy Division. However, to save time, it was decided to seek clarification from Ministry of Environment and Forest whether the import item is covered under ODS and if so, the recommendations for allowing import may be sought. Case stands deferred for 22.07.2008.			
92	Case No.:10/12/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00478/AM09/	RLA File :03/94/040/00124/AM09/	Lic.No/Date:0310470252 01.05.2008	Defer Date: 29.07.2008
	Decision : Committee observed that the firm has obtained Advance Authorisation for export product Inhalers and sought import of gas against the same in addition to other import items. Committee also observed that issue for allowing Ozone Depleting Substance under Advance Authorisation Scheme is under examination of Policy Division. However, to save time, it was decided to seek clarification from Ministry of Environment and Forest whether the import item is covered under ODS and if so, the recommendations for allowing import may be sought. Case stands deferred for 22.07.2008.			
93	Case No.:62/14/82-ALC4/2008	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Transferred
	HQ File :01/82/050/00614/AM09/	RLA File :09/24/040/00024/AM09/	Lic.No/Date:0910033918 14.05.2008	
	Decision :Committee decided to transfer case to DES-IV as export product is Pesticides.			
94	Case No.:72/14/82-ALC4/2008	Party Name:DIVIS PHARMACEUTICALS PRIVATE	Meet No/Date:14/82-ALC4/2008	Status:Case

	LIMITED	01.07.2008	Approved	
HQ File :01/82/050/00624/AM09/	RLA File :09/24/040/00056/AM09/	Lic.No/Date:0910034004 19.05.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No.35011/51/2007-PI-III dated 01.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
(Bromo Ketorolac (or) 5-Benzoyl-7-bromo 1,2 dihydro-3H-pyrrolol[1,2-A[pyrrole-1-carboxylic acid	1 Kg.	1.	Pyrrole	1.0064 kg/kg
		2.	Isopropenyl Acetate	0.91 kg/kg
		3.	Dimethyl sulphoxide	2.24 kg/kg
		4.	1,1 cyclopropane Dicarboxylic Acid	1.4013 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

95	Case No.:59/14/82-ALC4/2008	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Approved
	HQ File :01/82/050/00611/AM09/	RLA File :09/24/040/00001/AM09/	Lic.No/Date:0910034029 21.05.2008	
Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 22/82 meeting held on 06.09.2006 vide Case No.1/1/82 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Thio Ester [S-1,3 Benzothiazole-2-yl(2Z)-[acetyloxy)imino(2-amino-1,3-thiazol-4-yl)ethanethioate)	1 Kg.	1.	Ethyl-(Z)-2Hydroxy Imino-2-(2-aminothiazole-4-yl) Acetate (EHATA)	1.67 kg/kg
		2.	Methylene Chloride	6.27 kg/kg
		3.	Acetone	6.71 kg/kg
		4.	Triphenyl phosphine	1.25 kg/kg

		5.	MBTS	1.61 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

96	Case No.:60/14/82-ALC4/2008	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00612/AM09/	RLA File :09/24/040/00540/AM08/	Lic.No/Date:0910034044 21.05.2008	Defer Date: 29.07.2008
	Decision :Committee decided to defer case for 29.07.2008 for comments of PI Division.			

97	Case No.:26/10/82-ALC4/2008	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00318/AM09/	RLA File :08/24/040/00029/AM09/	Lic.No/Date:0810072024 22.05.2008	Defer Date: 29.07.2008
	Decision :Committee decided to forward a copy of application to Chemical Division for their comments. Accordingly, case was deferred for 29.07.2008.			

98	Case No.:61/14/82-ALC4/2008	Party Name:PHAARMASIA LTD.,	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00613/AM09/	RLA File :09/24/040/00041/AM09/	Lic.No/Date:0910034054 23.05.2008	Defer Date: 12.08.2008
	Decision :Committee decided to defer case for 12.08.2008 for comments of PI Division.			

99	Case No.:63/14/82-ALC4/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00615/AM09/	RLA File :09/24/040/00053/AM09/	Lic.No/Date:0910034055 23.05.2008	Defer Date: 12.08.2008
	Decision :Committee decided to call for end use of export product, Drug Manufacturing Licence alongwith supporting technical Literature and details as per Appendix 33 from firm. Accordingly, case was deferred for 12.08.2008			

100	Case No.:74/14/82-ALC4/2008	Party Name:RASHMI PHARMA PVT LTD.,	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Approved
	HQ File :01/82/050/00626/AM09/	RLA File :09/24/040/00047/AM09/	Lic.No/Date:0910034060 26.05.2008	
	Decision :Committee considered case as per agenda for ratification of norms and in consultation with technical authorities present in meeting			

decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower subject to verification of Drug Manufacturing Licence by Regional Authority:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Ketoprofen Sustained Release Pellets 65%	1 Kg.	1.	Ketoprofen BP	1.01 kg/kg content in export product

RA concerned may take further necessary action as per above decision of NC.

101	Case No.:75/14/82-ALC4/2008	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00627/AM09/	RLA File :09/24/040/00044/AM09/	Lic.No/Date:0910034059 26.05.2008	Defer Date: 29.07.2008
	Decision :Committee decided to defer case for 29.07.2008 for comments of PI Division.			

102	Case No.:64/14/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00616/AM09/	RLA File :09/24/040/00068/AM09/	Lic.No/Date:0910034075 27.05.2008	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of PI Division.			

103	Case No.:65/14/82-ALC4/2008	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00617/AM09/	RLA File :09/24/040/00073/AM09/	Lic.No/Date:0910034076 27.05.2008	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of PI Division.			

104	Case No.:66/14/82-ALC4/2008	Party Name:HETERO LABS LTD.	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00618/AM09/	RLA File :09/24/040/00074/AM09/	Lic.No/Date:0910034090 27.05.2008	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of PI Division.			

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Case No.:67/14/82-ALC4/2008	Party Name:APITHECARY PHARMA PVT LTD.	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Approved	
HQ File :01/82/050/00619/AM09/	RLA File :09/24/040/00545/AM08/	Lic.No/Date:0910034087 27.05.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 7/09 meeting held on 13.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower.				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Omeprazole Sulphide or 5 Methoxy-2-{{4-Methoxy-3-5-Dimethyl-2-Ppyridine-2-Methyl}Thio}1H-Benzimidazole	1 Kg.	1.	3,5-Lutidine	1.456 kg/kg
		2.	Methylene Dichloride	6.44 kg/kg
		3.	Methanol	3.40 kg/kg
		4.	Acetone	1.70 kg/kg
		5.	2 Mercapto 5 Methoxy Benzamidazole	0.70 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:68/14/82-ALC4/2008	Party Name:APITHECARY PHARMA PVT LTD.	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Approved
HQ File :01/82/050/00620/AM09/	RLA File :09/24/040/00568/AM08/	Lic.No/Date:0910034086 27.05.2008	

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/129/2007-PI-III dated 23.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Lansoprazole Sulphide Or (2-[(4-[2,2,2-Trifluoro Ethoxy)-3-Methyl-2-Pyridinyl]-2-Thio]-1H-Benzimidazole	1 Kg.	1.	2,3 Lutidine	0.95 kg/kg
		2.	Trifloro Ethanol	1.12 kg/kg
		3.	Methylene Dichloride	2.02 kg/kg

RA concerned may take further necessary action as per above decision of NC.

107	Case No.:69/14/82-ALC4/2008	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00621/AM09/	RLA File :09/24/040/00063/AM09/	Lic.No/Date:0910034082 27.05.2008	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of PI Division.			

108	Case No.:70/14/82-ALC4/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00622/AM09/	RLA File :09/24/040/00052/AM09/	Lic.No/Date:0910034083 27.05.2008	Defer Date: 29.07.2008
	Decision :Committee decided to forward a copy of application to Chemical Division for their comments. Accordingly, case was deferred for 29.07.2008.			

109	Case No.:71/14/82-ALC4/2008	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00623/AM09/	RLA File :09/24/040/00069/AM09/	Lic.No/Date:0910034081 27.05.2008	Defer Date: 12.08.2008
	Decision :Committee considered case as per agenda and decided to call for complete description of export product alongwith supporting literature from firm. Accordingly, case was deferred for 12.08.2008.			

110	Case No.:13/14/82-ALC4/2008	Party Name:S. H.KELKAR AND CO.PVT.LTD.,	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00565/AM09/	RLA File :03/95/040/00145/AM09/	Lic.No/Date:0310472257 28.05.2008	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of Chemical Division.			

111	Case No.:17/14/82-ALC4/2008	Party Name:OMKAR SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Approved
	HQ File :01/82/050/00569/AM09/	RLA File :03/95/040/00135/AM09/	Lic.No/Date:0310472260 28.05.2008	
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/13/2008/Ch.III dated 12.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Benzene Seleninic Anhydride	1 Kg.	1.	Selenium Metal	0.527 kg/kg

RA concerned may take further necessary action as per above decision of NC.

112	Case No.:18/14/82-ALC4/2008	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00570/AM09/	RLA File :03/95/040/00176/AM09/	Lic.No/Date:0310472211 28.05.2008	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of Chemical Division.			

113	Case No.:20/14/82-ALC4/2008	Party Name:S. H.KELKAR AND CO.PVT.LTD.,	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00572/AM09/	RLA File :03/95/040/00143/AM09/	Lic.No/Date:0310472213 28.05.2008	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of Chemical Division.			

114	Case No.:16/14/82-ALC4/2008	Party Name:LUPIN LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00568/AM09/	RLA File :03/95/040/00170/AM09/	Lic.No/Date:0310472351 29.05.2008	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of PI Division.			

115	Case No.:21/14/82-ALC4/2008	Party Name:NIKITA CHEMICAL INDUSTRIES	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00573/AM09/	RLA File :03/95/040/00163/AM09/	Lic.No/Date:0310472488 29.05.2008	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of PI Division.			

116	Case No.:14/14/82-ALC4/2008	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Approved
	HQ File :01/82/050/00566/AM09/	RLA File :03/95/040/00189/AM09/	Lic.No/Date:0310472525	

30.05.2008

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/88/2004-Ch.II dated 24.07.2006 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Accinox ODPS Antioxidant Dioctyl Diphenyl Amine (Powder/Flakes)	1 Kg.	1.	Diphenyl Amine	0.405 kg/kg
		2.	Di-Isobutylene	0.680 kg/kg

RA concerned may take further necessary action as per above decision of NC.

117	Case No.:15/14/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00567/AM09/	RLA File :03/94/040/00144/AM09/	Lic.No/Date:0310472800 02.06.2008	Defer Date: 29.07.2008
	Decision : Committee observed that the firm has obtained Advance Authorisation for export product Inhalers and sought import of gas against the same in addition to other import items. Committee also observed that issue for allowing Ozone Depleting Substance under Advance Authorisation Scheme is under examination of Policy Division. However, to save time, it was decided to seek clarification from Ministry of Environment and Forest whether the import item is covered under ODS and if so, the recommendations for allowing import may be sought. Case stands deferred for 22.07.2008.			

118	Case No.:73/14/82-ALC4/2008	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00625/AM09/	RLA File :09/24/040/00051/AM09/	Lic.No/Date:0910034133 02.06.2008	Defer Date: 29.07.2008
	Decision :Committee decided to defer case for 29.07.2008 for comments of PI Division.			

119	Case No.:27/14/82-ALC4/2008	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Approved
	HQ File :01/82/050/00579/AM09/	RLA File :03/94/040/00557/AM08/	Lic.No/Date:0310472928 03.06.2008	
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No.35011/231/2005-PI-III dated 01.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm			

whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Trimetazidine Dihydrochloride	1 Kg.	1.	2,3,4 Trimethoxy Benzaldehyde	0.80 kg/kg

RA concerned may take further necessary action as per above decision of NC.

120

Case No.:12/14/82-ALC4/2008	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Approved	
HQ File :01/82/050/00564/AM09/	RLA File :03/94/040/00965/AM08/	Lic.No/Date:0310473032 04.06.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/95/2003/Ch.III dated 03.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Dimethyl bisphenol Cyclohexane	1 Kg.	1.	Ortho Cresol	1.320 kg/kg
		2.	Cyclohexanone	0.442 kg/kg
		3.	Methanol	1.228 kg/kg
		4.	3 Mercapto Propionic Acid	0.035 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

121	Case No.:19/14/82-ALC4/2008	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00571/AM09/	RLA File :03/94/040/00357/AM08/	Lic.No/Date:0310473045 04.06.2008	Defer Date: 29.07.2008
	Decision :Committee decided to defer case for 29.07.2008 for comments of Chemical Division.			

122	Case No.:23/14/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:14/82-ALC4/2008	Status:Case
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			01.07.2008	Deferred
	HQ File :01/82/050/00575/AM09/	RLA File :03/94/040/00266/AM09/	Lic.No/Date:0310473365 05.06.2008	Defer Date: 12.08.2008
	Decision :Committee decided to defer case for 12.08.2008 for comments of PI Division.			

123	Case No.:24/14/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00576/AM09/	RLA File :03/94/040/00148/AM09/	Lic.No/Date:0310473302 05.06.2008	Defer Date: 29.07.2008
	Decision : Committee observed that the firm has obtained Advance Authorisation for export product Inhalers and sought import of gas against the same in addition to other import items. Committee also observed that issue for allowing Ozone Depleting Substance under Advance Authorisation Scheme is under examination of Policy Division. However, to save time, it was decided to seek clarification from Ministry of Environment and Forest whether the import item is covered under ODS and if so, the recommendations for allowing import may be sought. Case stands deferred for 22.07.2008.			

124	Case No.:76/14/82-ALC4/2008	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00628/AM09/	RLA File :34/24/040/00041/AM09/	Lic.No/Date:3410021533 05.06.2008	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of PI Division.			

125	Case No.:22/14/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00574/AM09/	RLA File :03/94/040/00230/AM09/	Lic.No/Date:0310473544 06.06.2008	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of PI Division.			

126	Case No.:25/14/82-ALC4/2008	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Approved
	HQ File :01/82/050/00577/AM09/	RLA File :03/94/040/00250/AM09/	Lic.No/Date:0310473585 06.06.2008	
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/122/2003/Ch.II dated 30.01.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Para Tertiary Butyl Cyclohexyl Acetate (Cis Isomer content 70% min.)	1 Kg.	1.	Para Tertiary Butyl Phenol	0.820 kg/kg
		2.	Acetic Acid	0.300 kg/kg
		3.	5% Rhodium on Alumina Catalyst	0.00012 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

127	Case No.:29/14/82-ALC4/2008	Party Name:ANUH PHARMA LTD.	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00581/AM09/	RLA File :03/94/040/00236/AM09/	Lic.No/Date:0310473593 06.06.2008	Defer Date: 29.07.2008
	Decision :Committee decided to defer case for 29.07.2008 for comments of PI Division.			

128	Case No.:31/14/82-ALC4/2008	Party Name:AVIK PHARMACEUTICAL LTD.,	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00583/AM09/	RLA File :03/94/040/01139/AM08/	Lic.No/Date:0310473589 06.06.2008	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of PI Division.			

129	Case No.:32/14/82-ALC4/2008	Party Name:AVIK PHARMACEUTICAL LTD.,	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00584/AM09/	RLA File :03/94/040/01300/AM08/	Lic.No/Date:0310473591 06.06.2008	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of PI Division.			

130	Case No.:87/14/82-ALC4/2008	Party Name:MEDREICH LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00639/AM09/	RLA File :07/24/040/00107/AM09/	Lic.No/Date:0710057749 06.06.2008	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of PI Division.			

131	Case No.:30/14/82-ALC4/2008	Party Name:ANUH PHARMA LTD.	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00582/AM09/	RLA File :03/94/040/00045/AM09/	Lic.No/Date:0310473788 09.06.2008	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of PI Division.			

132	Case No.:26/14/82-ALC4/2008	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00578/AM09/	RLA File :03/94/040/00087/AM09/	Lic.No/Date:0310473999 10.06.2008	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of Chemical Division.			

133	Case No.:28/14/82-ALC4/2008	Party Name:AMBUJA INTERMEDIATES PVT. LTD.	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00580/AM09/	RLA File :03/94/040/00191/AM09/	Lic.No/Date:0310474041 10.06.2008	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of Chemical Division.			

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Case No.:6/14/82-ALC4/2008	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Approved	
HQ File :01/82/050/00558/AM09/	RLA File :03/94/040/00174/AM09/	Lic.No/Date:0310474178 11.06.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 11/82 meeting held on 10.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Sodium Salicylate	1 kg.	1.	Salicylic Acid	0.88 kg/kg
RA concerned may take further necessary action as per above decision of Norms committee.				

135	Case No.:77/14/82-ALC4/2008	Party Name:KDAC CHEM PVT LTD	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00629/AM09/	RLA File :34/24/040/00040/AM09/	Lic.No/Date:3410021586	Defer Date:

11.06.2008

12.08.2008

Decision :Committee considered case as per agenda and in light of C&PC letter No.14010/97/2007-Ch.II dated 17.01.2008 decided to call for the following information/documents from firm.

1. Chemical reactions with molecular and structural formula and molecular weight.
2. Stage wise percentage Yield.
3. Material balance.
4. CA certificate certifying production of export item achieved by them in the last three years and corresponding consumption of different raw materials.
5. Details of by-products/co-products formed in the above production with their quantities and values certified by CA.
6. Authentic Technical Literature in support of requirement of Styrene for manufacture of Phenyl Ethyl Alcohol.
7. Authentic technical literature in support of norms applied.

Accordingly, case was deferred for 12.08.2008.

136	Case No.:7/14/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00559/AM09/	RLA File :03/94/040/00286/AM09/	Lic.No/Date:0310474589 13.06.2008	Defer Date: 29.07.2008
	Decision :Committee decided to defer case for 29.07.2008 for comments of PI Division.			

137

Case No.:8/14/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Approved	
HQ File :01/82/050/00560/AM09/	RLA File :03/94/040/00269/AM09/	Lic.No/Date:0310474612 13.06.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No.35011/49/2005-PI-III dated 01.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Cipcox 2.5% liquid (solution)/Toltrazuril Oral Soln. 2.5% 100ml pack	100 ml pack	1.	Toltrazuril	2.55 gm/100ml pack
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:9/14/82-ALC4/2008	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Approved	
HQ File :01/82/050/00561/AM09/	RLA File :03/94/040/00105/AM09/	Lic.No/Date:0310474676 13.06.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/122/2003/Ch.II dated 30.01.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Para Tertiary Butyl Cyclohexyl Acetate (Cis Isomer content 70% min.)	1 Kg.	1.	Para Tertiary Butyl Phenol	0.820 kg/kg
		2.	Acetic Acid	0.300 kg/kg
		3.	5% Rhodium on Alumina Catalyst	0.00012 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

139

Case No.:40/13/82-ALC4/2008	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Approved	
HQ File :01/82/050/00547/AM09/	RLA File :07/24/040/00108/AM09/	Lic.No/Date:0710057896 13.06.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/30/2004/Ch.II dated 07.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Zinc Gluconate	1 Kg.	1.	Glucona Delta Lactone	0.945 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

140	Case No.:10/14/82-ALC4/2008	Party Name:AARTI INDUSTRIES LIMITED		Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case
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HQ File :01/82/050/00562/AM09/	RLA File :03/94/040/01337/AM08/	Lic.No/Date:0310474806 16.06.2008	Deferred Defer Date: 29.07.2008
Decision :Committee decided to defer case for 29.07.2008 for comments of Chemical Division.			

141

Case No.:11/14/82-ALC4/2008	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Approved	
HQ File :01/82/050/00563/AM09/	RLA File :03/95/040/00167/AM09/	Lic.No/Date:0310474825 16.06.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/65/2006/Ch.II dated 10.04.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Potassium Diphenyl Sulphene3 Sulfonate (KSS)	1 Kg.	1.	Diphenyl Sulfone	0.878 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

142	Case No.:33/14/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00585/AM09/	RLA File :03/94/040/00300/AM09/	Lic.No/Date:0310474925 16.06.2008	Defer Date: 29.07.2008
	Decision :Committee decided to defer case for 29.07.2008 for comments of PI Division.			

143	Case No.:34/14/82-ALC4/2008		Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,		Meet No/Date:14/82-ALC4/2008 01.07.2008		Status:Case Approved	
	HQ File :01/82/050/00586/AM09/		RLA File :03/94/040/00288/AM09/		Lic.No/Date:0310474935 16.06.2008			
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/9/2005/Ch.II dated 03.10.2005 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export			

				product
Camphor USP	1 Kg.	1.	Acetic Acid	0.387 kg/kg
		2.	Alpha Pinene	1.20 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

144	Case No.:35/14/82-ALC4/2008	Party Name:FINE ORGANIC INDUSTRIES(MUMBAI) PVT. LTD.	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00587/AM09/	RLA File :03/94/040/00278/AM09/	Lic.No/Date:0310474948 16.06.2008	Defer Date: 29.07.2008
	Decision :Committee decided to forward a copy of application to Chemical Division for their comments. Accordingly, case was deferred for 29.07.2008.			

145	Case No.:45/14/82-ALC4/2008	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Approved
	HQ File :01/82/050/00597/AM09/	RLA File :22/24/040/00013/AM09/	Lic.No/Date:2210007886 16.06.2008	
	Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 11/82 meeting held on 10.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Export Qty.	Sl.No.	Import items
	Caffeine (Synthetic Caffeine Anhydrous)	1kg.	1.	Crude Theophylline 80% w/w (wet) Loss on Drying NLT 15%
			2.	Caustic Soda (flakes of Lye)
			3.	Dimethyl sulphate
			4.	Activated Carbon
				Qty. allowed per unit of export product
				1.15 kg/kg
				0.24 kg/kg
				0.68 kg/kg
				0.100 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

146	Case No.:46/14/82-ALC4/2008	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Approved
	HQ File :01/82/050/00598/AM09/	RLA File :22/24/040/00018/AM09/	Lic.No/Date:2210007887 16.06.2008	
	Decision :Committee considered case as per agenda for ratification of norms for export product Cefadroxil Monohydrate from 7-ADCA Route			

and decided to ratify norms as per revised SION A-109.

RA concerned may take further necessary action as per above decision of NC.

147	Case No.:1/14/82-ALC4/2008	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00553/AM09/	RLA File :31/24/040/00070/AM09/	Lic.No/Date:3110034059 17.06.2008	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of Chemical Division.			

148	Case No.:2/14/82-ALC4/2008	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00554/AM09/	RLA File :52/24/040/00004/AM09/	Lic.No/Date:5210023736 17.06.2008	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of Chemical Division.			

149

Case No.:3/14/82-ALC4/2008	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Approved	
HQ File :01/82/050/00555/AM09/	RLA File :03/95/040/00251/AM09/	Lic.No/Date:0310475059 17.06.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/85/2005/Ch.III dated 13.09.2005 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Zinc Salt of 4-and-5 Methyl Mercaptobenzimidazole/Zinc 2-Mercapto-Toluidinazole (ZMMB)	1 Kg.	1.	Ortho Toluene Diamine	0.733 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

150	Case No.:4/14/82-ALC4/2008	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Approved
	HQ File :01/82/050/00556/AM09/	RLA File :03/95/040/00214/AM09/	Lic.No/Date:0310475075	

17.06.2008

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/77/2006/Ch.II dated 22.01.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
2-Amino Dimethyl Terphthalate	1 Kg.	1.	Dimethyl Terphthalate	1.260 kg/kg
		2.	Ortho Dichloro Benzene	0.980 kg/kg
		3.	Formic Acid	0.020 kg/kg

RA concerned may take further necessary action as per above decision of NC.

151	Case No.:5/14/82-ALC4/2008	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00557/AM09/	RLA File :03/95/040/00255/AM09/	Lic.No/Date:0310475090 17.06.2008	Defer Date: 12.08.2008
	Decision :Committee considered case as per agenda and decided to call for complete specification of import and export items. Accordingly, case was deferred for 12.08.2008.			

152	Case No.:37/14/82-ALC4/2008	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00589/AM09/	RLA File :09/24/040/00070/AM09/	Lic.No/Date:0910034344 18.06.2008	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of PI Division.			

153	Case No.:38/14/82-ALC4/2008		Party Name:COVALENT LABORATORIES PRIVATE LIMITED		Meet No/Date:14/82-ALC4/2008 01.07.2008		Status:Case Approved	
	HQ File :01/82/050/00590/AM09/		RLA File :09/24/040/00071/AM09/		Lic.No/Date:0910034345 18.06.2008			
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No.35011/274/2006-PI-III dated 01.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export Product		Export	Sl.No.	Import items	Qty. allowed per			

	Qty.			unit of export product
Cefdinir	1 Kg.	1.	7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE)	2.44 kg/kg
		2.	Ethyl-(Z)-2-Hydroxyimino-2-(2-Aminothiazole-4-YL)Acetone (EHATA)	1.896 kg/kg
		3.	Methylene chloride	16.88 kg/kg
		4.	Tetrahydrofuran	2.34 kg/kg
		5.	Methanol	4.68 kg/kg
		6.	Activated Carbon	0.100 kg/kg

RA concerned may take further necessary action as per above decision of NC.

154	Case No.:39/14/82-ALC4/2008	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00591/AM09/	RLA File :09/21/040/00629/AM08/	Lic.No/Date:0910034349 18.06.2008	Defer Date: 29.07.2008
	Decision :Committee decided to defer case for 29.07.2008 for comments of PI Division.			

155	Case No.:40/14/82-ALC4/2008	Party Name:WOCKHARDT LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Closed
	HQ File :01/82/050/00592/AM09/	RLA File :03/95/040/00261/AM09/	Lic.No/Date:0310475355 18.06.2008	
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

156	Case No.:41/14/82-ALC4/2008		Party Name:SALVI CHEMICAL INDUSTRIES LIMITED		Meet No/Date:14/82-ALC4/2008 01.07.2008		Status:Case Approved	
	HQ File :01/82/050/00593/AM09/		RLA File :03/95/040/00174/AM09/		Lic.No/Date:0310475243 18.06.2008			
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/24/2007/Ch.II dated 22.03.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export Product		Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export		

				product
	Trimethyl Sulfoxonium Iodide	1 Kg.	1.	Crude Iodine
			2.	Dimethyl Sulfoxide
				0.740 kg/kg
				0.410 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

157	Case No.:42/14/82-ALC4/2008	Party Name:WOCKHARDT LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Closed
	HQ File :01/82/050/00594/AM09/	RLA File :03/95/040/00229/AM09/	Lic.No/Date:0310475246 18.06.2008	
Decision : Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.				

158	Case No.:43/14/82-ALC4/2008	Party Name:VITAL HEALTHCARE PVT.LTD.	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Closed
	HQ File :01/82/050/00595/AM09/	RLA File :03/95/040/00211/AM09/	Lic.No/Date:0310475251 18.06.2008	
Decision : Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.				

159	Case No.:44/14/82-ALC4/2008	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Transferred
	HQ File :01/82/050/00596/AM09/	RLA File :03/94/040/00095/AM09/	Lic.No/Date:0310475308 18.06.2008	
Decision :Committee decided to transfer case to DES-IV.				

160	Case No.:47/14/82-ALC4/2008	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Approved
	HQ File :01/82/050/00599/AM09/	RLA File :07/24/040/00135/AM09/	Lic.No/Date:0710057930 18.06.2008	
Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 37/08 meeting held on 15.01.2008 vide Case No.B-492 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export Product	Export Qty.	Sl.No.	Import items
				Qty. allowed per unit of export product

Gemcitabine Hcl	1 Kg.	1.	4-Amino-1-(3,3-difluoro-4-hydroxy-5-(Hydroxymethyl) Tetrahydrofuran-2-yl)-1H-Pyrimidine-2-one (Technical Grade)	0.97 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

161

Case No.:48/14/82-ALC4/2008	Party Name:REDOX PHARMACHEM PVT LTD.	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Approved	
HQ File :01/82/050/00600/AM09/	RLA File :05/24/040/00190/AM09/	Lic.No/Date:0510222426 19.06.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/7/2003/Ch.II dated 24.01.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Terpinene-4-o1, 55%	1 Kg.	1.	Terpinene-4-o1, 98%	1.10 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

162	Case No.:49/14/82-ALC4/2008	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00601/AM09/	RLA File :03/95/040/00245/AM09/	Lic.No/Date:0310475408 19.06.2008	Defer Date: 29.07.2008
	Decision :Committee decided to defer case for 29.07.2008 for comments of PI Division.			

163	Case No.:50/14/82-ALC4/2008	Party Name:VITANE PHARMACEUTICALS PVT.LTD.	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Rejected
	HQ File :01/82/050/00602/AM09/	RLA File :03/95/040/00194/AM09/	Lic.No/Date:0310475417 19.06.2008	
	Decision :Committee considered the case as per agenda and observed that the firm has sought import of raw material for the export product “Any Pharmaceutical Product packed in Boston 200ml Amber C/Prot.UV (Cibu1202T) with Tampas Astra 2343 B/AB CHII Dproof (TFA28AB)			

(Imported Bottles and Caps)" for which no DML has been furnished. The description of export product is vague. It was, therefore, decided to close the case.

RA concerned may take further necessary action as per above decision of NC.

164	Case No.:51/14/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00603/AM09/	RLA File :09/24/040/00110/AM09/	Lic.No/Date:0910034350 19.06.2008	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of PI Division.			

165	Case No.:52/14/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00604/AM09/	RLA File :09/24/040/00357/AM08/	Lic.No/Date:0910034351 19.06.2008	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of PI Division.			

166	Case No.:53/14/82-ALC4/2008	Party Name:GRANULES INDIA LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00605/AM09/	RLA File :09/24/040/00551/AM08/	Lic.No/Date:0910034352 19.06.2008	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of PI Division.			

167	Case No.:54/14/82-ALC4/2008	Party Name:GRANULES INDIA LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00606/AM09/	RLA File :09/24/040/00106/AM09/	Lic.No/Date:0910034353 19.06.2008	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of PI Division.			

168	Case No.:55/14/82-ALC4/2008	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Approved
	HQ File :01/82/050/00607/AM09/	RLA File :09/24/040/00099/AM09/	Lic.No/Date:0910034356 19.06.2008	
	Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 38/82 meeting held on 22.01.2008 vide Case No.8/29/83 decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is			

lower:-

Export product	Export Qty.	Sl. No.	Import items	Qty. allowed per unit of export product
Doxofylline (ITC(HS)No.29420090)	1kg.	1.	Theophylline	1.17kg/kg
		2.	Chloro acetaldehyde dimethyl acetal	0.81kg/kg
		3.	Potassium carbonate	0.89kg/kg
		4.	Methanol	0.63kg/kg
		5.	Dimethyl formamide	0.56kg/kg

RA concerned may take further necessary action as per above decision of Norms Committee.

Case No.:56/14/82-ALC4/2008	Party Name:RASULA PHARMACEUTICALS & FINE CHEMICALS	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Approved
HQ File :01/82/050/00608/AM09/	RLA File :09/24/040/00550/AM08/	Lic.No/Date:0910034359 19.06.2008	

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/87/2003/Ch.III dated 20.09.2004 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Propyl Paraben Sodium	1 Kg.	1.	Parahydroxy Benzoic Acid	0.714 kg/kg
		2.	N-Propanol	0.310 kg/kg

RA concerned may take further necessary action as per above decision of NC.

170	Case No.:79/14/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00631/AM09/	RLA File :03/94/040/00295/AM09/	Lic.No/Date:0310475486 19.06.2008	Defer Date: 29.07.2008

Decision :Committee decided to defer case for 29.07.2008 for comments of PI Division.

171

Case No.:80/14/82-ALC4/2008	Party Name:MANGALAM DRUGS & ORGANICS LIMITED		Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Approved
HQ File :01/82/050/00632/AM09/	RLA File :03/95/040/00256/AM09/		Lic.No/Date:0310475548 19.06.2008	
Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 1/82 meeting held on 01.04.2008 vide Case No.977/24/83 in the case of M/S Calyx Chemicals and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Artemether	1 Kg.	1.	Artemisinin	1.50 kg/kg
		2.	Sodium Borohydride	0.188 kg/kg
		3.	Methanol	1.00 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

172	Case No.:81/14/82-ALC4/2008	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00633/AM09/	RLA File :03/95/040/00257/AM09/	Lic.No/Date:0310475550 19.06.2008	Defer Date: 29.07.2008
	Decision :Committee decided to defer case for 29.07.2008 for comments of Chemical Division.			

173	Case No.:57/14/82-ALC4/2008	Party Name:VETINDIA PHARMACEUTICALS LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00609/AM09/	RLA File :09/24/040/00116/AM09/	Lic.No/Date:0910034365 20.06.2008	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of PI Division.			

174	Case No.:58/14/82-ALC4/2008	Party Name:POLYGON CHEMICALS	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Closed
	HQ File :01/82/050/00610/AM09/	RLA File :08/24/040/00051/AM09/	Lic.No/Date:0810072747 20.06.2008	
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

175	Case No.:78/14/82-ALC4/2008	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00630/AM09/	RLA File :03/95/040/00227/AM09/	Lic.No/Date:0310475758 20.06.2008	Defer Date: 29.07.2008
	Decision :Committee decided to forward a copy of application to Chemical Division for their comments. Accordingly, case was deferred for 29.07.2008.			

176	Case No.:82/14/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00634/AM09/	RLA File :03/94/040/00299/AM09/	Lic.No/Date:0310475616 20.06.2008	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of PI Division.			

177	Case No.:83/14/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00635/AM09/	RLA File :03/94/040/00220/AM09/	Lic.No/Date:0310475617 20.06.2008	Defer Date: 29.07.2008
	Decision : Committee decided to defer case for 29.07.2008 for comments of PI Division.			

178

Case No.:84/14/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Approved
HQ File :01/82/050/00636/AM09/	RLA File :03/94/040/00273/AM09/	Lic.No/Date:0310475618 20.06.2008	

Decision : Committee considered case as per agenda for ratification of norms in light of its earlier decision taken in its 2/09 meeting held on 08.04.2008 vide case No.A-18 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Efavirenz Capsules 200mg [Efavirenz 204 mg/Capsule]	1No.	1.	(S)-5-chloro-alpha-(cyclopropyl ethyl)-2-amino-alpha-(trifluoro methyl) benzene methanol	1.092 kg/kg of Efavirenz
Efavirenz Tablets 600mg	1 No.			

[Efavirenz mg/tablet]	612				
RA concerned may take further necessary action as per above decision of NC.					

179	Case No.:85/14/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:14/82-ALC4/2008 01.07.2008	Status:Case Deferred
	HQ File :01/82/050/00637/AM09/	RLA File :03/94/040/00311/AM09/	Lic.No/Date:0310475620 20.06.2008	Defer Date: 29.07.2008
	Decision : Committee observed that the firm has obtained Advance Authorisation for export product Inhalers and sought import of gas against the same in addition to other import items. Committee also observed that issue for allowing Ozone Depleting Substance under Advance Authorisation Scheme is under examination of Policy Division. However, to save time, it was decided to seek clarification from Ministry of Environment and Forest whether the import item is covered under ODS and if so, the recommendations for allowing import may be sought. Case stands deferred for 22.07.2008.			